

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 110

C.P.(CAA)/3(CH)2024
(2nd motion)

IN THE MATTER OF:

Padmini VNA Mechatronics Ltd

...Transferor Company

With

**Padmini VNA Emission Control
System Pvt. Ltd.**

...Transferee Company

Under Section: 230-232, 234 CA 2013

Order delivered on 26.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Rajeev k Goel, Advocate.

For the Income Tax Department : Mr. Yogesh Putney, Senior Standing Counsel.

For the RD : Mr. Vineet Khatri, Company Prosecutor.

ORDER

Heard the submissions made by the Ld. counsel for the petitioner. Ld. counsel for the petitioner has submitted that the report of the Income Tax Department as well as OL is received. The compliance affidavit has been filed vide diary No.00122/2 dated 15.04.2024. The Affidavit confirming nil complaint has been filed vide diary No.00122/4 dated 23.04.2024. The Report of Income Tax Department has been filed vide diary No. 00122/3 dated 23.04.2024. The Report of Official Liquidator has been filed vide diary No. 00122/7 dated 25.04.2024. All are taken on record. However, the report of

the RD is outstanding. The company prosecutor for the RD is present and prayed for grant of two weeks' time to file the report. Time prayed for is granted. Let this matter be posted on 07.06.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)